

12.16 hrs.

PAPERS LAID ON THE TABLE

PUNJAB CINEMAS (REGULATION)
HARYANA AMENDMENT ORDINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : On behalf of Shri K. K. Shah, I beg to lay on the Table a copy of the Punjab Cinemas (Regulation) Haryana Amendment Ordinance, 1967 (Haryana Ordinance No. 8 of 1967) promulgated by the Governor of Haryana on the 7th September, 1967, under Article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 21st November, 1967, issued by the President in relation to the State of Haryana. [Placed in Library. See No. LT-2110/67.]

PUNJAB LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S SALARIES (HARYANA AMENDMENT) ORDINANCE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to lay on the Table a copy of the Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 7 of 1967) promulgated by the Governor of Haryana on the 11th August, 1967, under article 213(2) (a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 21st November, 1967, issued by the President in relation to the State of Haryana. [Placed in Library. See No. LT-2111/67.]

SHRI S. M. BANERJEE (Kanpur) : May I know whether the Speaker and Deputy Speaker got their salaries or not ?

DR. RAM SUBHAG SINGH : It is mentioned in the budget papers. He can see.

MEMORANDUM ON ACTION TAKEN OR PROPOSED TO BE TAKEN ON REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1965-66

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI MUTHYAL RAO) : On behalf of Shrimati Phulrenu Guha, I beg to lay on the Table a memorandum on the action taken or proposed to be taken on the report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1965-66. [Placed in Library. See No. LT-2112/67.]

MEDICAL AND TOILET PREPARATIONS (EXCISE DUTIES) FIRST AMENDMENT RULES, 1967 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the Table—

- (1) (i) A copy of the Medicinal and Toilet Preparations (Excise Duties) First Amendment Rules, 1967, published in Notification No. GSR 1695 in Gazette of India dated the 11th November, 1967, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-2113/67.]

- (2) (i) A copy of Notification No. F.4(83)/67-Fin(E) (I) published in Delhi Gazette dated the 14th November, 1967, containing corrigendum to Notification No. F.4(83)/67-Fin.(E) (I) dated the 19th October, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union Territory of Delhi.